

(i) A copy of the Government of Mysore Notification G.S.R. No. 39 dated J the 28th January, 1971, publishing the Mysore State Police (Disciplinary Proceedings) (Amendment) Rules, 1971, under sub-section (4) of section 163 of the Mysore Police Act, 1963, read with clause (c) (iv) of the Proclamation, dated the 27th March, 1971, issued by the President in relation to the State of Mysore.

(ii) A statement (in English and Hindi) giving reasons for not laying simultaneously the Hindi version of the above Notification on the Table.

[Placed in Library. No. See LT-1347/17 for (i) and (ii)]

**STATEMENT BY MINISTER RE.
GUARANTEES GIVEN BY GOVERNMENT
OF GUJARAT**

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAH NAWAZ KHAN) : On behalf of Shrimati Sushila Rohatgi, I beg to lay on the Table a statement (in English and Hindi) of Guarantees given by the Government of Gujarat during the period from the 18th June 1971 to the 6th November, 1971, under section 2 (2) (a) of the Gujarat State Guarantees Act, 1963, read with clause (c) (v) of the Proclamation (G. S. R. No. 691), dated the 13th May, 1971, issued by the President in relation to the State of Gujarat. [Placed in Library. See No. LT-1344/71]

**PETITION SIGNED BY THE RESIDENTS OF THE NEW RAJENDER
NAGAR COLONY NEW DELHI RE
GRANT OF OWNERSHIP RIGHTS TO
THE ALLOTTEES**

श्री लाल आडवाणी (दिल्ली) : श्रीमान्, मैं आपकी आज्ञा से न्यू राजेन्द्र नगर कालोनी नई दिल्ली में भूमि के अलाटियों को स्वामित्व

के अधिकार प्रदान करने के सम्बन्ध में उस कालोनी के पैतृलीस निवासियों द्वारा हस्ताक्षरित एक याचिका प्रस्तुत करता हूँ।

**THE SUPREME COURT
JUDGES (CONDITIONS OF
SERVICE) AMENDMENT BILL, 1971**

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI NITI RAJ SINGH CHAUDHURY) : I move :

"That the Bill to amend the Supreme Court Judges (Conditions of Service) Act, 1958, as passed by the Lok Sabha, be taken into consideration."

In the matter of conditions of service like leave, leave salary and pension, the Judges of the Supreme Court are governed by the provisions of the Supreme Court Judges (Conditions of Service) Act, 1958. Under the Act governing the Supreme Court Judges, when a Judge of the Supreme Court avails of leave on full allowances, he is entitled to full salary (equal to monthly rate of pay) for the first 45 days and leave allowance at the rate of Rs. 2,220 per month for the rest of such leave whereas the Government servants get 4 months' leave on average pay. If a Judge is forced to take long leave on account of ill health, he has to avail of leave on half allowances during which period he is entitled to an allowance of Rs. 1110 per month only. To give some relief in such cases, it is proposed to extend to the Judges of the Supreme Court the facility of commuting leave on half allowances into leave on full allowances on medical certificate upto a maximum period of three months during the entire service as Judge on the analogy of provision obtaining for Government servants.

At present, when a Judge of the High Court is appointed to the Supreme Court, the losses of the unavailed leave earned by him as a Judge of the High Court. In order to remove the hardship caused on this account, it is proposed to provide for carry